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Central Administrative Tribunal, Principal Bench

Original Application No.3052 of 2003

New Delhi, this the 17th day of December, 2003

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member(A)**

K. K. Dutta
C/o Shri S.L. Mehta
R/o 69, Bharat Nagar
Delhi-52

.... Applicants

(By Advocate: Shri K.B.S. Rajan)

Versus

1. The Union of India
through Secretary
Department of Company Affairs,
Vth Floor, Shastri Bhawan,
New Delhi

2. Shri Puran Singh,
Commissioner for Departmental Enquiries,
Central Vigilance Commission,
Satarkta Bhawan,
Block-A, GPO Complex,
INA, New Delhi

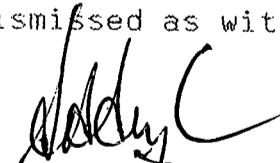
.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that at this stage, he does not press the present application without prejudice to his rights to take all legal and factual pleas available in law at the appropriate stage.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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